

- (ii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No.G.S.R. 338 in Gazette of India dated the 27th September, 1997.

[Placed in Library. See No. LT 2377/97]

(2) A copy of the Notification No. S.O. 1617 (Hindi and English versions) published in Gazette of India dated 21st June, 1997 making certain amendment in the Notification No.S.O. 239 (e) dated the 23rd March 1995 issued under sub-section (1) and (2) of section 24 of the Apprentice Act, 1961 together with a corrigendum thereto published in Notification No.S.O.2288 dated the 13th September, 1997.

[Placed in Library. See No. LT 2378/97]

(3) A copy of the Notification No.S.O. 2223 (Hindi and English versions) published in Gazette of India dated the 6th September, 1997 specifying the subject fields as designated trades, for Technician (Vocational) Apprentices, for the purposes of the apprentices Act, 1961, issued under clause (e) section 2 of the said Act.

[Placed in Library. See No. LT 2379/97]

#### Ordinances under Article 123 (2) (a) of the Constitution

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): On behalf of Shri S.R. Balasubramoniyam, I beg to lay on the Table:

(1) A copy each of following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:

- (i) The Income-Tax (Amendment) Ordinance, 1997 (No. 15 of 1997) promulgated by the President on the 16th September, 1997.

[Placed in Library. See No. LT 2381/97]

- (ii) The Finance Act (Amendment) Ordinance, 1997 (No.16 of 1997) promulgated by the President on the 16th September 1997.

[Placed in Library. See No. LT 2382/97]

- (iii) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1997 (No.17 of 1997) promulgated by the President on the 22nd September, 1997.

[Placed in Library. See No.LT 2383/97]

- (iv) The payment of Gratuity (Amendment) Ordinance, 1997 (No. 18 of 1997) promulgated by the President on the 24th September, 1997.

[Placed in Library. See No. LT 2384/97]

- (v) The Merchant Shipping (Amendment) Ordinance, 1997 (No. 19 of 1997) promulgated by the President on the 26th September, 1997.

[Placed in Library. See No.LT 2385/97]

- (vi) The Lotteries (Regulation) Ordinance, 1997 (No. 20 of 1997) promulgated by the President on the 1st October, 1997.

[Placed in Library. See No. 2386/97]

- (vii) The Essential Commodities (Special Provisions) Ordinance, 1997 (No.21 of 1997) promulgated by the President on the 3rd October 1997.

[Placed in Library. See No. LT 2387/97]

- (viii) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 (No.22 of 1997) promulgated by the President on the 29th October, 1997.

[Placed in Library. See No. LT 2388/97]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1997 published in Notification No. G.S.R, 276 in Gazette of India dated the 5th July, 1997.

- (ii) The Indian Administrative Service (Pay) Amendment Rules, 1997 published in Notification No. G.S.R 277 in Gazette of India dated the 5th July, 1997.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment regulations, 1997 published in Notification No.G.S.R. 282 in Gazette of India dated the 12th July, 1997.

- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1997 published in Notification No.G.S.R. 283 in Gazette of India dated the 12th July, 1997.

[Placed in Library. See No. LT 2389/97]

MR. SPEAKER: I will come. Let me transact some business.

SHRI RAM NAIK (Mumbai-North): Sir, I am on a point of order. Under item No. 6 Shri Chidambaram wants to lay the Explanatory Statement because an Ordinance has been issued though earlier a Bill was pending. So, under Rule 71(2), if a Bill is pending in the House, then Explanatory Statement has to be laid on the Table of the House if an Ordinance has been issued about the same subject. In a

way, Shri Chidambaram is doing the right thing. But, there are two more Ordinances, namely, The Employees Provident Fund Miscellaneous Provision and also Payment of Gratuity Ordinance, 1997. These two Bills are also pending before the House, but the Explanatory Statements for these Ordinances have not come. So, Sir on the one hand, Shri Chidambaram wants to place this Statement and on the other hand, the two Ministers are not placing the Statements before the House. These Ministers are expected to work under collective responsibility. The Government is not functioning properly...*(Interruptions)*

SHRI P. R. DASMUNSI (Howrah): We want the D. M. K. to be out of the Government. ...*(Interruptions)*

MR. SPEAKER: Can I reply to Shri Ram Naik, please? I will give you opportunities. Why are you not having even a small patience?

KUMARI MAMATA BANERJEE (Calcutta South): We want to have a copy to the Report. We want to go through it. ...*(Interruptions)*

MR. SPEAKER: You wanted the Report to be laid on the Table of the House. It has been laid.

SHRI P.R. DASMUNSI (Howrah): It is a contempt of the House if the Ministers from the DMK Party are continuing in the Treasury Benches. It is a contempt of the House. ...*(Interruptions)*

SHRI PRAMOD MAHAJAN (Mumbai-North East): You give them permission to go home to study the Report. They may be allowed to go home. ...*(Interruptions)*

MR. SPEAKER: I will come back to you. Shri Sanat Mehta, please sit down. You are senior-most Member here. Kindly sit down. Shri Mrutyunjaya Nayak, please sit down. I will give you a chance. You are also Naik, he is also Nayak. What can I do?

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA (Jungadh): He is Ran Naik and on that side, he is Khalnayak! ...*(Interruptions)*

MR. SPEAKER: Shri Ram Naik, the rule is very clear on that.

Shri Sanat Mehta, please sit down. I will call you later on. Let me finish this. Some formalities have to be gone through.

Rule 305C is very clear about any non-compliance of any constitutional provision or delay other reasons. In such a case, the matter will be referred to the Committee and it will not be raised in the House for discussion.

This matter which you have raised will be referred to the appropriate Committee.

....*(Interruptions)*

MR. SPEAKER: Let the Papers to be laid be over first.

Shri Raghuvansh Prasad Singh.

**Explanatory Statement giving reasons for Immediate Legislation by the Essential Commodities (Special Provisions) Ordinance, 1997**

*[Translation]*

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH): I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Commodities (Special Provisions) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 2380/97]

11.46½ hrs.

**ASSENT TO BILLS**

*[English]*

SECRETARY-GENERAL: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last Session and Assented to since a report was last made to the House on the 24th July, 1997.

(1) The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997.

(2) The Indira Gandhi National Open University (Amendment) Bill, 1997.

(3) The Appropriation (Railways) No.4 Bill, 1997.

(4) The Appropriation (No.4) Bill, 1997.

(ii) I also lay on the Table a copy, duly authenticated by the Secretary General of Rajya Sabha, of the Presidential and Vice-Presidential Elections, (Amendment) Bill, 1997

11.46¾ hrs.

**PUBLIC ACCOUNTS COMMITTEE  
Sixteenth to Twenty-fourth Reports**

*[Translation]*

DR. MURLI MANOHAR JOSHI (Allahabad): I beg to lay the following Reports (Hindi and English versions) of the Public Accounts Committee (Eleventh Lok Sabha):

(1) Sixteenth Report on Premature procurement of equipment and delay in construction.